

Notification No.142/2020

Pursuant to the representations received from the Bar, the Hon'ble The Administrative Committee of Madras High Court by its resolution dated 12.07.2020 has resolved to take up all Fresh Admissions, Adjourned Admission and Notice of Motion stage cases of all category of cases and in addition thereto subject to allocation by the Hon'ble The Chief Justice, it is also resolved to take up hearing of the following classification of pending cases viz., Appeals filed under the provisions of Motor Vehicle Act, Civil Revision Petitions arising from suits pending in trial courts, Petitions filed under Article 227 of the Constitution of India, Writ Petition filed under Article 226 of the Constitution of India for a Simple Mandamus, Petitions filed under Section 482 of Cr.P.C., Review Applications and Contempt Petitions (where the compliance required to be reported).

It is further resolved to take up Final Hearing stage cases of all classification only upon consent from both side Advocates.

The listing of cases with the above changes will come into effect from 14.07.2020.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras
Dated:13 .07.2020

M.JOTHIRAMAN
Registrar (Judicial)